HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
SITTING LIST W.E.F. 8th JUNE 2026

	Sitting	Assignment	Assignment
1	The Hon'ble The **ACTING CHIEF JUSTCE** **AND** The Hon'ble Shri Justice **GAUTAM ASHWIN ANKHAD** **(Court Room No. 46)** **[DIVISION BENCH – 1]** **COMMERCIAL APPELLATE DIVISION BENCH - I** (Arbitration Appeals)	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning from the year 2025 onward. (E) All Writ Petitions and References under Direct Tax Laws of the year 2026. (F) Civil Writ Petitions relating to Tender matters. (G) Civil Writ Petitions relating to Environmental issues. (H) Arbitration Appeals (Division Bench) from the year 2025 onward. (I) Civil Writ Petitions against the orders passed by CAT.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 and onward. (E) All Writ Petitions and References under Direct Tax Laws of the year 2026. (F) Writ Petitions relating to Tender matters. (G) Writ Petitions relating to Environmental issues. (H) Arbitration Appeals (Division Bench) from the year 2025 onward. (I) Civil Writ Petitions against the orders passed by CAT.

		(J) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (K) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (L) Civil Writ Petitions not assigned to other Courts, from the year 2025 onward. (M) Writ Petitions against High Court and District Courts' Administration and it's offices / officers. (N) Criminal Contempt Petitions. (O) Preventive Detention Matters. (P) Criminal Writ Petitions and Criminal Applications seeking directions (except offences against women and children) from the year 2025 onward.	(J) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (K) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (L) Civil Writ Petitions not assigned to other Courts from the year 2025 onward. (M) Writ Petitions against High Court and District Courts' Administration and it's offices / officers. (N) Criminal Contempt Petitions.

2	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **KAMAL R. KHATA** **(Court Room No. 43)** **[DIVISION BENCH – 2]** **COMMERCIAL APPELLATE DIVISION BENCH – II** (Arbitration Appeals)	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, up to the year 2024. (B) Criminal Writ Petitions and Criminal Applications seeking directions (except offences against women and children) up to the year 2024. (C) Arbitration Appeals (Division Bench) up to the year 2024. (D) Criminal Appeals under Special Statutes pertaining to the Division Bench (except bail matters) from the year 2025 onward. (E) Appeals against acquittal (Division Bench) from the year 2025 onward. (F) Civil Writ Petitions relating to the Maharashtra Land Revenue Code. (G) Criminal Appeals under Special Statues pertaining to the Division Bench (except bail matters) up to the year 2024.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, up to the year 2024. (B) Arbitration Appeals (Division Bench) up to the year 2024. (C) Appeals (except those assigned to other Court) of the year 2025 onward. (D) Civil Writ Petitions relating to the Maharashtra Land Revenue Code.
3	The Hon'ble Shri Justice **G. S. KULKARNI** **AND** The Hon'ble Ms. Justice **AARTI A. SATHE** **(Court Room No. 49)** **[DIVISION BENCH–3]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters (except those assigned to other Courts.) from the year 2021 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters (except those assigned to other Courts.) from the year 2021 onward.

		(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.	(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporation.
		(C) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to the Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.	
		(D) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
		(E) Appeals under section 260-A of the Income Tax Act, from the year 2024 onward.	(D) Appeals under section 260-A of the Income Tax Act, from the year 2024 onward.
		(F) Letters Patent Appeals.	
		(G) Civil Writ Petitions relating to Labour / Industrial and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court, from the year 2021 onward.	(E) Civil Writ Petitions relating to Labour / Industrial and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court, from the year 2021 onward.

4	The Hon'ble Shri Justice **B. P. COLABAWALLA** **AND** The Hon'ble Shri Justice **FIRDOSH P. POONIWALLA** **(Court Room No. 6)** **[DIVISION BENCH – 4]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) All Appeals, References and Applications under Indirect Taxes under Central Acts. (B) Civil References. (C) Writ Petitions and References under Direct Tax Laws up to the year 2025. (D) Appeals under section 260-A of the Income Tax Act, from the year 2020 to 2023. (E) Chartered Accountant References.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) All Appeals, References and Applications under Indirect Taxes under Central Acts. (B) Civil References. (C) Writ Petitions and References under Direct Tax Laws up to the year 2025. (D) Appeals under section 260-A of the Income Tax Act, from the year 2020 to 2023. (E) Chartered Accountant References. (F) Appeals (except those assigned to other Court) from the year 2022 to 2024.
5	The Hon'ble Shri Justice **SUMAN SHYAM** **AND** The Hon'ble Shri Justice **ADVAIT M. SETHNA** **(Court Room No. 40)** **[DIVISION BENCH – 5]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions against the orders passed by MAT. (B) Contempt Appeals. (C) Civil Work not assigned to other Courts. (D) Appeals under section 260-A of the Income Tax Act, up to the year 2019. (E) Civil Writ Petitions not assigned to other Courts, of the year 2024.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions against the orders passed by MAT. (B) Contempt Appeals. (C) Civil Work not assigned to other Courts. (D) Appeals under section 260-A of the Income Tax Act, up to the year 2019. (E) Civil Writ Petitions not assigned to other Courts, of the year 2024.

		(F) Civil Writ Petitions relating to Energy and Airports. (G) All Writ Petitions in Indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation and Develop-ment) Act, 1992) including FERA and FEMA). (H) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (I) All Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA and FEMA).	(F) Writ Petitions relating to Energy and Airports. (G) All Writ Petitions in Indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation and Development) Act, 1992) including FERA and FEMA) . (H) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (I) All Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA and FEMA).
6	The Hon'ble Shri Justice **M. S. KARNIK** **AND** The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 24)** **[DIVISION BENCH– 6]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters, except those assigned to other Courts, up to the year 2020. (B) Civil Writ Petitions pertaining to the Maharashtra Slum Areas (Improvement, Clearance and Development) Act. (C) Civil Writ Petitions pertaining to the Maharashtra Housing and Area Development Act.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters, except those assigned to other Courts, up to the year 2020. (B) Civil Writ Petitions pertaining to the Maharashtra Slum Areas (Improvement, Clearance and Development) Act. (C) Civil Writ Petitions pertaining to the Maharashtra Housing and Area Development Act.

		(D) Appeals under Direct Tax Laws other than Appeals under section 260-A of the Income Tax Act, from the year 2009 onward. (E) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein, up to the year 2017. (F) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2020 to 2024.	(D) Appeals under Direct Tax Laws other than Appeals under section 260-A of the Income Tax Act, from the year 2009 onward. (E) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2020 to 2024.
7	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **AND** The Hon'ble Smt. Justice **MANJUSHA A. DESHPANDE** **(Court Room No. 31)** **[DIVISION BENCH–7]** **COMMERCIAL APPELLATE DIVISION BENCH - III**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein from the year 2025 onward. (B) Confirmation of Death Sentence Cases with connected Appeals, up to the year 2022. (C) Civil Writ Petitions relating to Forests. (D) Civil Writ Petitions not assigned to other Courts, from the year 2021 to 2023.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Appeals under Section 13 of the Commercial Courts Act, 2015 and connected appeals, from the year 2021 onward (excluding Arbitration Appeals). (B) All Commercial Appeals (C) Writ Petitions relating to Forests. (D) Civil Writ Petitions not assigned to other Courts, from the year 2021 to 2023.

		(E) Civil Writ Petitions under Medical Termination of Pregnancy Act (MTP). (F) Family Court Appeals. (G) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are on bail arising out of the same judgment and all Applications therein up to the year 2011. (H) Civil Writ Petitions relating to Co-operative Societies Acts. (I) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, up to the year 2019.	(E) Civil Writ Petitions relating to Co-operative Societies Acts. (F) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, up to the year 2019.
8	The Hon'ble Shri Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri Justice **ASHISH S. CHAVAN** **(Court Room No. 28)** **[DIVISION BENCH–8]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Criminal Applications including seeking directions in respect of offences against women and children. (B) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein from the year 2022 to 2024. (C) Confirmation of Death Sentence Cases with connected Appeals of the year 2023.	ORIGINAL SIDE For admission, hearing, order matters and applications therein :

		(D) Applications for Leave to Appeal. (E) Criminal References. (F) Other Criminal jurisdiction work not assigned to other Courts. (G) Habeas Corpus Matters. (H) Writ Petitions challenging Look Out Notice (Civil). (I) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020. (J) Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/ Pre-mature release. (K) Appeals against acquittal (Division Bench) up to year 2024. (L) Criminal Appeals (Bail matters) under Special Statutes pertaining to the Division Bench (excluding Appeals against conviction and acquittal). (M) All First Appeals except Land Acquisition.	(A) Writ Petitions challenging Look Out Notice (Civil). (B) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020. (C) Appeals (except those assigned to other Court), up to the year 2021.

9	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **AND** The Hon'ble Shri Justice **FARHAN P. DUBASH** **(Court Room No. 21)** **[DIVISION BENCH – 9]** **COMMERCIAL APPELLATE DIVISION BENCH - IV**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (B) Appeals under Section 13 of the Commercial Courts Act 2015 excluding Arbitration Appeals. (C) All Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI). (D) Civil Writ Petitions not assigned to other Courts, up to the year 2008. (E) Civil Writ Petitions relating to Labour / Industrial and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court, up to the year 2020.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (B) Appeals under Section 13 of the Commercial Courts Act 2015 and connected appeals up to the year 2020 (excluding Arbitration Appeals). (C) All Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI). (D) Civil Writ Petitions relating to Labour / Industrial and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court, up to the year 2020.

10	The Hon'ble Shri Justice **MANISH PITALE** **AND** The Hon'ble Shri. Justice **SHREERAM V. SHIRSAT** **(Court Room No. 37)** **[DIVISION BENCH-10]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are on bail arising out of the same judgment and all Applications therein from the year 2012 onward. (B) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein, of the year 2018 to 2021. (C) Confirmation of Death Sentence cases and connected Appeals from the year 2024 and onward. (D) All Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (F) Appeals under Direct Tax Laws other than Appeals under section 260-A of the Income Tax Act, up to the year 2008.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions relating to resettlement of project affected persons. (B) Civil Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Appeals under Direct Tax Laws other than Appeals under section 260-A of the Income TaxAct, up to the year 2008.

		(G) Civil Writ Petitions not assigned to other Courts, from the year 2009 to 2017. (H) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Insolvency and Bankruptcy Code and Recovery of Debts and Bankruptcy Act, 1993 and all matters against orders passed by DRT & DRAT under any enactment. (I) All First Appeals pertaining to Land Acquisition.	(D) Civil Writ Petitions not assigned to other Courts, up to the year 2017. (E) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Insolvency and Bankruptcy Code and Recovery of Debts and Bankruptcy Act, 1993 and all matters against orders passed by DRT & DRAT under any enactment.
11	The Hon'ble Shri Justice **N. J. JAMADAR** **(Court Room No. 3)** **[SINGLE BENCH-1]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts.) from the year 2025 onward. (B) Civil Writ Petitions and Civil Revision Applications against the orderof Civil Courts (except Rent Act) from the year 2025 onward. (C) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail and connected Appeals arising out of same judgment and all Applications therein from the year 2024 onward. (D) All Criminal Appeals against conviction and acquittal arising out of Prevention of Corruption Act.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY (A) Writ Petitions not assigned to other Courts. (B) Matters under Section 34 of the Arbitration and Conciliation Act, 1996, from the year 2025 onward.

		(E) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused are on bail and connected Appeals arising out of same judgment and all Applications therein, from the year 2023 onward. (F) Second Appeals of the year 2026.	
12	The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 34)** **[SINGLE BENCH- 2]** **(Note – This assignment will be in force up to 12.06.2026)**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Appeals from Order, up to the year 2020. (B) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act), from the year 2021 to 2024.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ---
13	The Hon'ble Shri. Justice **N. R. BORKAR** **(Court Room No. 27)** **[SINGLE BENCH– 3]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused are on bail and connected Appeals arising out of same judgment and all Applications therein, up to the year 2022. (B) All Applications u/s 407 of Cr.P.C./ 447 of BNSS. (C) All Criminal Appeals against Acquittal.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : -----

		(D) Criminal Appeals under Special Statutes pertaining to the Single Bench (excluding Appeals against conviction and acquittal).	
14	The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 19)** **[SINGLE BENCH– 4]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts from the year 2024 onward. (B) Civil/ Criminal Writ Petitions, Revisions against any order passed under D.V. Act by any Court other than Family Court. (C) Criminal Revision Applications from the year 2016 to 2018. (D) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C./528 of BNSS (Single Bench) (except those assigned to other Courts) from the year 2024 onward. (E) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail and connected Appeals arising out of same judgment and all Applications therein up to the year 2023.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board. (B) Intellectual Property Matters from the year 2025 onward.

15	The Hon'ble Shri Justice **AMIT BORKAR** **(Court Room No. 9)** **[SINGLE BENCH – 5]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts.) from the year 2015 to 2021. (B) First Appeals relating to Land Acquisition from the year 2017 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Matters pertaining to Land Acquisition. (B) Arbitration Petitions under section 9 of the Arbitration and Conciliation Act, 1996 from the year 2025 onward.
16	The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 16-B)** **[SINGLE BENCH– 6]** **Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : ---	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Suits up to the year 2024. (B) Admiralty Suits and all applications therein. (C) Appeals under the Companies Act, except part-heard matters of other Courts. (D) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent from year 2023 onward. (E) Summary Suits and undefended Suits. (F) Administration Suits and Partition Suits from the year 2018 onward. (G) Testamentary Matters from the year 2021 onward.

17	The Hon'ble Shri Justice **SHIVKUMAR DIGE** **(Court Room No. 10)** **[SINGLE BENCH – 7]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters arising out of the District- Pune, Nashik, Raigad and (UT). (B) Criminal work of Single Judge not assigned to other Courts. (C) Criminal Revision Applications, from the year 2019 and onward. (D) All Criminal Revisions under the Prevention of Corruption Act. (E) Civil / Criminal Writ Petitions and Revisions against interlocutory orders passed by Family Court.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ---
18	The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 13)** **[SINGLE BENCH- 8]** **Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts) from the year 2022 to 2024. (B) First Appeals, excluding MACP and Land Acquisition, from the year 2022 onward. (C) Appeals from Order, from the year 2021 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Matters under Section 34 of the Arbitration and Conciliation Act, 1996, from the year 2016 to 2024. (B) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act.

19	The Hon'ble Shri. Justice **ARUN R. PEDNEKER** **(Court Room No. 2)** **[SINGLE BENCH- 9]** **Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions under Maharashtra Regional Town Planning Act pertaining to Single Bench. (B) All Civil Writ Petitions under Maharashtra Land Revenue Code pertaining to Single Bench. (C) All Civil Contempt References from District Judiciary. (D) Civil Work not assigned to other Courts. (E) Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure from the year 2021 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Matters under Section 34 of the Arbitration and Conciliation Act, 1996, up to the year 2015. (B) All Arbitration Petitions under section 11 of the Arbitration and Conciliation Act, 1996.
20	The Hon'ble Shri. Justice **SANDEEP V. MARNE** **(Court Room No.21-Annex)** **[SINGLE BENCH-10]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions relating to Co-operative Societies. (B) All Civil Writ Petitions arising from Industrial / Labour Laws. (C) Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts up to the year 2023.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws.

21	The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 17 Annex.)** **[SINGLE BENCH –11]** **Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act), up to the year 2020. (B) Second Appeals up to the year 2025.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Commercial Disputes having value of Rs. 100 Crores or more.
22	The Hon'ble Shri Justice **RAJESH S. PATIL** **(Court Room No. 20)** **[SINGLE BENCH–12]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) First Appeals, excluding MACP and Land Acquisition, up to the year 2010. (B) Miscellaneous Civil Applications. (C) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure up to the year 2020.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent from the year 2018 to 2022.

23	The Hon'ble Shri Justice **ARIF S. DOCTOR** **(Court Room No. 16 A)** **[SINGLE BENCH – 13]** **Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench. (B) First Appeals excluding MACP and Land Acquisition from the year 2011 to 2021.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench. (B) Matters under Part-II of the Arbitration and Conciliation Act, 1996. (C) Arbitration matters (except those assigned to other Court). (D) Writ Petitions under the Maharashtra Land Revenue Code and the Maharashtra Stamp Act. (E) Matters under Parsi Marriage and Divorce Act and other matrimonial Suits and matters arising therein. (34) (F) Testamentary Matters up to the year 2020 (G) Suits from the year 2025 and onward.
24	The Hon'ble Shri Justice **M. M. SATHAYE** **(Court Room No. 22 Annex)** **[SINGLE BENCH–14]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts) up to the year 2014. (B) Criminal Revision Applications up to the year 2015. (C) Civil/Criminal Writ Petitions and Revisions against order passed u/s. 125 of Cr. P.C./144 of BNSS. (D) All Applications for leave to prefer Appeal.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ----

25	The Hon'ble Shri Justice **JITENDRA JAIN** **(Court Room No. 34-Annex)** **[SINGLE BENCH - 15]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) First Appeals pertaining to MACP, up to year 2021. (B) Arbitration matters (except those assigned to other Court). (C) First Appeals relating to Land Acquisition up to the year 2016.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Insolvency matters. (B) Civil matters of Single Judge not specifically assigned to other Courts. (C) Administration Suits and Partition Suits up to the year 2017. (D) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent up to the year 2017.
26	The Hon'ble Shri Justice **SHYAM C. CHANDAK** (Court Room No. 16 Annex) **[SINGLE BENCH -16]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters arising out of the Districts – Greater Mumbai, Thane, Palghar and (UT). (B) All Criminal Writ Petitions and Criminal Applications in relation to crime against Women and Children including quashing of FIRs, C.R. and Charge sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under section 156 (3) of Cr.P.C./175(3) of BNSS.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ---

27	The Hon'ble Shri Justice **SOMASEKHAR SUNDARESAN** **(Court Room No. 26-Annex)** **[SINGLE BENCH - 17] Commercial Division**	APPELLATE SIDE For admission, hearing, order matters and applications therein : ----	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Arbitration Petitions under section 9 of the Arbitration and Conciliation Act, 1996 up to the year 2024. (B) Intellectual Property Matters up to the year 2024. (C) Commercial Misc. Petitions (IPR). (D) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act.
28	The Hon'ble Shri Justice **PRAFULLA S. KHUBALKAR** (Court Room No. 30 Annex) [SINGLE BENCH -18] **(Note – From 13.06.2026 the assignment of Hon'ble Shri. Justice Milind N. Jadhav will be taken up by the Hon'ble Shri. Justice Prafulla S. Khubalkar)**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) First Appeals pertaining to MACP, from the year 2022 onward. (B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters arising out of the Districts- Greater Mumbai, Thane and Palghar.	ORIGINAL SIDE For admission, hearing, order matters and applications therein :

29	The Hon'ble Shri Justice **ASHWIN D. BHOBE** (Court Room No. 25 Annex) [SINGLE BENCH -19]	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions / Criminal Applications u/s 482 of Cr.P.C./528 of BNSS, including Bail Applications, (Single Bench) arising out of : (i) Prevention of Money - Laundering Act; and (ii) Investigation by Serious Fraud Investigation Agency (iii) Prevention of Corruption Act. (B) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters arising out of the Districts – Pune and Nashik and Raigad. (C) Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS, from the year 2024 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ----

30	The Hon'ble Shri Justice **RANJITSINHA RAJA BHONSALE** **(Court Room No. 29 Annex)** **[SINGLE BENCH – 20]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS, up to the year 2023. (B) Criminal Writ Petitions and Criminal Applica-tions u/s 482 of Cr.P.C./528 of BNSS (Single Bench) (except those assigned to other Courts) up to the year 2023.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : ---

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court has passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens / Marginalised section may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of **Hon'ble Shri Justice B. P. COLABAWALLA** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice B. P. COLABAWALLA.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

10) Contempt Petition (Civil) **containing allegations of breach or defiance of Judgment / order of High Court** will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

11) The Larger Benches and Special Benches will as far as possible schedule the sittings on **Friday**.

12) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

13) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

14) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Ms. Justice GAURI GODSE** and other matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

Dated this 3rd day of June 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(P. P. Jadhav)
Registrar (Judl-I),
High Court, A.S., Bombay